

(c) The steps taken to reduce air pollution in Delhi include the following :-

1. The whole of Union Territory of Delhi has been declared as air pollution control area.
2. Emission standards have been specified for 12 air polluting industries under Environment (Protection) Act, 1986.
3. The air polluting industries in Delhi were asked to take pollution control measures through Consent Order issued by the Central Board for the Prevention and Control of Water Pollution.
4. The three Thermal Power Plants in Delhi, namely, Indraprastha Power Plant, Badarpur Thermal Power Station and Rajghat Power Plant are in the process of providing Electrostatic Precipitators in all their units by May, 1988, December, 1988 and December, 1990 respectively.
5. The Delhi Administration has been requested to amend the Motor Vehicles Rules and prescribe standards of emission from vehicles.
6. An intensive campaign for awareness and control of pollution from vehicles has been launched by Delhi Administration and free checking facilities have been provided in a number of petrol stations for checking exhausts from vehicles.
7. Legal action is taken against the defaulting units under the relevant Acts.

Implementation of "Operation Black-Board" Scheme and Appointment of Teachers in Primary Schools

1606. SHRI BALWANT SINGH RAMMOOWALIA:
DR. B.L. SHAILESH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the work on Black-Board Operation scheme and on the scheme to appoint one more teacher in primary schools of each village has been started in the country;

(b) if so, the target fixed in this regard for the last, the current and the next year; and

(c) the extent to which these targets had been achieved last year and are likely to be achieved in the current year together with reasons for shortfall, if any?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) Yes, Sir. Appointment of second teacher in single teacher schools is included in the scheme of Operation Blackboard.

(b) The target is covering 20% Blocks/Municipal areas in 1987-88, 30% in 1988-89 and 50% in 1989-90.

(c) The scheme is being implemented only from 1987-88. So far State Level Empowered Committees in respect of 24 States/UTs have sanctioned the proposals for implementation. The remaining States and UTs are in the process of finalising their proposals.

Supreme Court Directive for Payment of Salary to Daily Wage Workers in Northern Railway

1607. SHRI BALWANT SINGH RAMMOOWALIA: Will the Minister of RAIL-

WAYS be pleased to state :-

(a) whether the Supreme Court has recently directed the Northern Railway to give the same facilities and salary to daily wage workers working in the works Department of Railways for the last ten years as are being given to regular employees;

(b) if so, whether Government have complied with this direction;

(c) if so, the total number of workers who have been benefited as a result of compliance with this direction; and

(d) the number of such workers remain to be benefited at the beginning of the year 1988?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): (a) No, Sir. However, in Inder Pal Yadav Vs. Northern Railway and UOI, the Supreme Court had directed to give temporary status to project casual labour after a specified period of continuous service.

(b) and (c). 9474 project casual labour on Northern Railway have been benefited from the implementation of the above Supreme Court orders.

(d) The implementation of the scheme as per directives above is a continuing process.

[English]

Financial Assistance to Cultural Centres

1608. SHRI V. KRISHNA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether financial assistance is

provided by Union Government to Cultural Centres;

(b) if so, the total amount provided to each centre during the last three years; and

(c) to what extent the amount has been utilised for the betterment by such Centres?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) and (b). Seven Zonal Cultural Centres have been set up in the recent past in different regions of the country for providing facilities for the creative development of performing arts, graphic arts and other art forms and who would also deal with the entire spectrum of human creativity, particularly with reference to the traditions of Folk and Tribal Art. These Centres have been set up as autonomous bodies with financial participation from Government of India and constituent State Governments. The Government of India's contribution to each of these ZCCs as on date is as follows:

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| i) North Zone Cultural Centre, Patiala | 1.85 crores |
| ii) East Zone Cultural Centre, Santiniketan | 2.00 crores |
| iii) South Zone Cultural Centre, Thanjavur | 2.00 crores |
| iv) West Zone Cultural Centre, Udaipur | 2.00 crores |
| v) North Central Zone Cultural Centre, Allahabad | 2.00 crores |
| vi) North East Zone Cultural Centre, Dimapur | 2.00 crores |